

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 108/TT/2016

- Subject:** Determination of transmission tariff for 400 kV D/C Teesta-III-Rangpo Section upto LILO point at Rangpo in Northern Region from COD to 31.3.2019, in Eastern Region for tariff block 2014-19.
- Date of Hearing:** 15.12.2016
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Teestavalley Power Transmission Limited (TPTL)
- Respondents:** PTC India Limited and
13 others
- Parties present:** Shri S.K. Agarwal, Advocate for Rajasthan Discoms
Dr. A.P. Sinha, Rajasthan Discoms

Record of Proceedings

Learned proxy counsel for the petitioner submitted that the information sought vide order dated 26.10.2016 was filed vide affidavit dated 18.11.2016 and requested for a short adjournment.

2. Learned counsel for the Rajasthan Discoms submitted that reply to the petition was vide affidavit dated 3.10.2016 however, the petitioner has not filed rejoinder to their reply.

3. The Commission observed that the instant asset was anticipated to be commissioned on 1.11.2016 and directed the petitioner to submit the status of commissioning of the asset. The Commission further directed the petitioner to submit the status of related generating stations and the following information on affidavit with a copy to the respondents by 23.1.2017:-

a) Auditor's Certificate clearly indicating the capital costs incurred/ projected to be incurred under different heads e.g. Freehold Land, Leasehold Land, Building and



Other Civil Works, Transmission Line, Substation and PLCC, for control period 2014-19;

b) Details of complete project scope under the purview of the petitioner, mentioning the schedule of the completion of the whole project, as the submitted Investment Approval mentions 2 different timelines for the completion of the project, 35 months and 36 months at pages 198 and 200 respectively of the petition;

c) Clarify the difference in the initial Approved Cost of the whole project mentioned at page no. 198 and 199 as ₹70007 lakh and ₹77080 lakh respectively. Thus, to clarify the correct figure;

d) Form-5B by mentioning all individual assets (i.e. in addition to the assets claimed in the instant petition) covered under the scope of project, by clearly mentioning the relevant petition Nos. against respective assets. Also indicate the RCE of individual assets and the corresponding estimated project cost in Form-5B;

e) Form-6 with correct submission of the "Financial package as approved" and "Financial package as on COD" for the instant asset i.e. "Teesta-III– Kishanganj 400 kV D/C transmission line" (with Debt: Equity ratio), which should reconcile with the Form-5. Also, clarify if additional capital expenditure is/to be incurred in the instant petition;

f) Form-9A based on actual loans considering RCE. Also, submit Form-9C mentioning the actual loans drawn for the instant asset and not for the complete project;

g) Details of date of drawl, amount drawn, date and amount of repayment and rate & amount of interest, for all the loans mentioned in Form-9C, for the calculation of actual IDC disbursed alongwith any default in the interest payment of any loan, with complete details. Also, clarify rate of interest for all the loans which are being claimed as 13.50% instead of the rates mentioned at Page 557 (Volume 3/5) in the Common Loan Agreement dated 28.3.2016;

h) Details of computation of interest during construction (IDC) on cash basis along with the editable soft copy in Excel format with links, for the following periods:-

i). From the date of infusion of debt fund up to scheduled COD as per Regulation 11 (A) of the 2014Tariff Regulations;

ii). From scheduled COD to actual COD of the asset.



i) Clarify, if whole of IEDC is discharged as on COD, if not, provide the details of IEDC discharged after COD and justify the claim made after COD;

j) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same;

k) Legible copies of the documents from page no. 401-416 and page no. 431-440 of the petition; and

l) Editable Soft copy in Excel format of all the tariff forms (including the new/revised forms as mentioned above).

4. The additional information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, no additional information is filed within the said date, the matter shall be placed before the Commission for necessary orders.

5. The Commission further directed the parties to complete the pleadings by 15.2.2017.

6. The Commission also directed to list the matter on 21.2.2017.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

